

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CHANDIGARH BENCH 'A', CHANDIGARH**

**BEFORE SMT.DIVA SINGH, JUDICIAL MEMBER  
AND SHRI VIKRAM SINGH YADAV, ACCOUNTANT MEMBER**

आयकर अपील सं./ ITA NO. 422/Chd/ 2022

निर्धारण वर्ष / Assessment Year : 2017-18

Amber Enterprises India Limited C 1, Phase 2, Focal Point, Rajpura- 140401	बनाम	The Pr. CIT Patiala
स्थायी लेखा सं./PAN NO: AABCA3456E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Sudhir Sehgal, Advocate

राजस्व की ओर से/ Revenue by : Shri Vivek Nangia, CIT DR

सुनवाई की तारीख/Date of Hearing : 03/11/2022

उद्घोषणा की तारीख/Date of Pronouncement : 03/11/2022

**आदेश/Order**

**PER VIKRAM SINGH YADAV, A.M:**

This is an appeal by the Assessee against the order dt. 22/03/2021 of Ld. Pr. CIT, Patiala.

2. During the course of hearing the Ld. Counsel for the Assessee moved an application to withdraw the appeal stating therein as under:

Sir,

Reg: M/s Amber Enterprises India Ltd.  
ITA No. 422/2022 A.Y. 2017-18

We have to submit that we wish to withdraw the above appeal and, as such, permission for the same be granted and oblige.

Thanking you,

Yours faithfully,  
Sd/-  
(Sudhir Sehgal)  
03.11.2022

3. Ld. DR did not object if the appeal of the assessee is dismissed as withdrawn.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

5. In the result, appeal of the Assessee is dismissed.

Order pronounced on 03/11/2022 .

**Sd/-**  
**(DIVA SINGH)**  
**न्यायकि सदस्य/Judicial Member**

**Sd/-**  
**(VIKRAM SINGH YADAV)**  
**लेखा सदस्य/Accountant Member**

**Dated: 03/11/2022**

**AG**

आदेश की प्रतिलिपि अद्येषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File